

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1432**

TO BE ANSWERED ON THE 11TH FEBRUARY, 2020/MAGHA 22, 1941 (SAKA)

AMENDMENT OF FOREIGNER ORDER

**1432. SHRI ASADUDDIN OWAISI:
SHRI SYED IMTIAZ JALEEL:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has amended the Foreigners (Tribunal) Order by setting up a time frame of 120 days in Assam to decide on appeals against exclusion from the final list of National Register of Citizens (NRC);

(b) if so, the details thereof;

(c) whether it is a fact that people in Assam are facing hardship in checking their names in the NRC as the time set by the Union Government for this purpose is very short and their names are likely to be left out of the NRC;

(d) if so, whether the Government proposes to extend the deadline to facilitate citizens to check their names in the NRC; and

(e) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (e) : On the direction of the Hon'ble Supreme Court, hard copies of the supplementary list of inclusions and online family-wise list of exclusions have been published on 31st August, 2019 at the NRC Seva Centres, Circle Offices and Offices of the District Magistrates of Assam. A total of 3,11,21,004 persons have been found eligible for inclusion in the National Register of Indian Citizens (NRIC) in the State of Assam leaving out 19,06,657 persons.

In terms of The Foreigners (Tribunals) Order, 1964 and para 8 of the Schedule appended to the Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003, any person, not satisfied with the outcome of the decisions of the claims and objections during the process of preparation of final NRIC in Assam, may prefer appeal before the designated tribunal constituted under The Foreigners (Tribunals) Order, 1964, within a period of one hundred and twenty days from the date of such order; and on the disposal of appeal by the Tribunal, the names shall be included or deleted, as the case may be, in the NRIC in the State of Assam.

The persons excluded from the final list of NRIC in Assam, will be given fair opportunity to prove their case.